

(c) and (d). Appropriate action as called for under the Direct Taxes enactments is taken in all these cases.

**Assocham suggestion to accelerate  
inflow of Foreign Investment and  
Technology**

735. SHRI BANWARI LAL PUROHIT: Will the Minister of FINANCE be pleased to state:

(a) Whether the Associated Chambers of Commerce and Industry of India (ASSO-CHAM) has suggested a new foreign investment formula to accelerate the flow of foreign investment and technology in the country;

(b) if so, whether Government propose to consider the suggestions of the ASSO-CHAM in this regard; and

(c) if so, the details thereof and further action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) to (c). Suggestions for improving our investment environment are received from time to time from different quarters. Due note of these suggestions is taken and appropriate remedial action initiated wherever necessary and feasible.

**Central Clearance to Telugu Ganga  
Project**

736. SHRI BHATTAM SRIRAMA MURTY: Will the Minister of WATER RESOURCES be pleased to state:

(a) the present stage of the Telugu Ganga Project in the matter of its clearance by Union Government; and

(b) the time by which the necessary clearance will be accorded?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) and (b). The Project has not been cleared on account of non-resolution of inter-State issues.

**Excise Duty Evasion by T.V. Manufac-  
turers**

737. SHRI THAMPAN THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some Television manufacturers are evading excise duty;

(b) if so, the details thereof;

(c) whether Government have investigated all these cases; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) Yes, Sir.

(b) to (d). During the period 1986 till 1989 (upto 15.7.1989) 95 cases of evasion of Central Excise duties have been detected against television manufacturers involving duty to the tune of Rs. 21.05 crores. Some of these cases have been adjudicated wherein amount of Rs. 1.24 crores has been confirmed and fine and penalty totalling Rs. 2.33 lakhs and Rs. 25.35 lakhs, respectively, have been imposed. Total amounts of Rs. 20.53 lakhs as duty and Rs. 1.35 lakhs as fine and Rs. 0.82 lakhs as penalty have since been recovered.